

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A.350/02044/2015

Date of order : 07.01.2016

Present : Hon'ble Justice Mr. G. Rajasuria, Judicial Member
Hon'ble Mrs. Jaya Das Gupta, Administrative Member

ASHIM GHOSH & ORS.

VS.

UNION OF INDIA & ORS.
(E. Railway)

For the applicants : Mr. C. Sinha, counsel
For the respondents : Mr. M.K. Bandyopadhyay, counsel

ORDER

Per Justice Mr. G. Rajasuria, J.M.

Heard both.

2. This O.A. has been filed seeking the following reliefs:-

- "a) Liberty may be granted under Rule 4(5)(a) of the CAT(Procedure) Rules 1987 to file and maintain the original application jointly;
- b) To direct the respondents to cause them to act in accordance with RBE No.136 of 2009 dated 24.07.2009 and by granting the benefit of Order dated 07.12.2011 in WPCT 224 of 2010 against which SLP has been dismissed grant stepping up of pay to the applicants at par with the P. Respondent w.e.f. 08.04.2006 with all consequential benefits alongwith interest of 10% p.a. on the arrears;
- c) Any other order(s) as the Hon'ble Tribunal deems fit and proper."

3. The Id. counsel for the applicant at the outset itself, would point out that this case is similar to that of earlier two cases decided by this Tribunal in O.A.346/2015 and O.A.348/2015, accordingly, similar order might be passed.



4. The Id. counsel for the respondents would submit that if time is given his clients would file reply.

5. The prayer made by the Id. counsel for the applicants is innocuous. Hence, we would like to dispose of the matter without going into the merits with the following order:-

The respondent authorities shall consider the representations of the applicants at Annexure A-8 series, in the light of the previous orders passed by this C.A.T. in O.A.346/2015 and O.A.348/2015 and if the case of the applicants is one, coming within the parameters as set out in the aforesaid O.As, their cases shall be considered favourably, otherwise, a speaking order shall be passed within a period of two months from the date of receipt of a copy of this order and the decision shall be communicated to the applicants immediately thereafter.

The O.A. is disposed of. No cost.

(J. Das Gupta)
Administrative Member

(G. Rajasuria)
Judicial Member

s.b